

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 174/MP/2020

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ('Competitive Bidding Guidelines') and Article 10 of the Power Purchase Agreements dated 17.3.2010, 21.3.2013 and 27.11.2013 executed between GMR Warora Energy Limited and Distribution Companies in the States of Maharashtra, Dadra and Nagar Haveli and Tamil Nadu respectively for compensation due to levy of charges for transportation of fly ash.
- Petitioner : GMR Warora Energy Limited (GWEL)
- Respondents : Maharashtra State Electricity Distribution Company Limited and Ors.
- Date of Hearing : 14.7.2020
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
- Parties present : Shri Vishrov Mukerjee, Advocate, GWEL
Shri Yashaswi Kant, Advocate, GWEL
Shri Anand Ganesan, Advocate, DNH Power Dist.
Ms. Swapna Seshadri, Advocate, DNH Power Dist.

Record of Proceedings

The matter was heard through video conferencing.

2. Learned counsel for the Petitioner submitted that the instant Petition has been filed pursuant to the liberty granted by the Commission in its order dated 16.3.2018 in Petition No. 1/MP/2017 for determination of compensation on account of expenditure incurred towards transportation of fly ash and the carrying cost thereon. Learned counsel submitted that the Petitioner has furnished all the necessary details/information in compliance with the Commission's direction dated 16.3.2018. Learned counsel requested to issue notice to the Respondents.

3. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.



4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not already served. The Respondents were directed to file their reply by 10.8.2020 with advance copy to the Petitioner who may file its rejoinder, if any, by 30.8.2020. The Commission directed that due date of filing of reply and/or rejoinder should be strictly complied with.

5. The Petition shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

Sd/-

(T.D. Pant)

Deputy Chief (Law)

